

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**CP NO. 109(ND) 2017**

**CORAM:**

**PRESENT: SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
17.08.2017**

**NAME OF THE COMPANY: Mr. Santosh Kumar Chaubey & Anr. V/s  
M/s. Baseline Infradevelopers Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 241/242**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner (s) :	Ms. Vashudha Sen, Advocate Mr. Rohan Gupta, Advocate		
	For the Respondent (s):	Himanshu Vij, Advocate for Respondents No.1, 2 5, 6 8 to 16.		

**ORDER**

The application filed by learned Counsel for Respondent praying for discharge in this case and withdrawal of Vakalatnama. Though it is deposed that the clients have been duly notified, the application is bereft of any particulars i.e., mode of intimation or the date of intimation. The learned Counsel submits that he shall be placing the same on record. In the meantime, the Court Notice be issued to the concerned Respondents on the date already fixed i.e. 23<sup>rd</sup> October, 2017.

  
**(Ina Malhotra)  
Member (J)**

(Lekh Raj.Singh)